- 4. Annual Report (1976-77) of the N.C.E.R.T., New Delhi
- Annual Report (1976-77) of the National Staff College for Educational Planners and Administrators, New Delhi

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Report of the Review Committee on the Curriculum for the Tenyear School. [Placed in Library. See No. LT-2639/78].
- (ii) Report of the National Review Committee on Higher Secondary Education with special reference to vocationalisation. [Placed in Library. See No. LT-2640/78]..
- (iii) Annual Accounts of the University Grants Commission for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956, together with a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-2636/78].
- (iv) Annual Report of the National Council of Educational Research and Training. New Delhi, for the year 1976-77, together with a statement by Government accepting the Report. [Placed in Library. See No. LT-2635/78].
- (v) Annual Report of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1976-77 together with statements by Government accepting the Report and giving reasons for the delay in laying thereof. [Placed in Library. See No. LT-2634/78].

STATEMENT BY MINISTER The Narmada Waters

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, the Narmada Water Disputes Tribunal has today forwarded to the Central Government a report setting out the facts as found by it and giving its decision on the matters referred to it.

It may be recalled that as the disputes amongst the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan regarding the Narmada waters could not be settled by negotiations, the Government of India constituted the Narmada Water Disputes Tribunal on 6th October, 1969 for adjudication under the Inter-State Water Disputes Act, 1956.

SHRI ANANT PRASAD SHARMA (Bihar): It may be laid on the Table of the House.

SHRI SURJIT SINGH BARNALA: It is an important statement.

SHRI ANANT FRASAD SHARMA: How many pages are there?

SHRI MANUBHAI PATEL (Gujarat): We would like to hear him. (Interruptions) Sir this is a very important statement. (Interruptions).

MR. CHAIRMAN: If you maintain silence, you will hear it.

SHRI SURJIT SINGH BARNALA: Shri Justice V. Ramaswami, the then Judge of the Supreme Court was appointed as Chairman, along with two serving Judges of Kerala and Allahabad High Courts as the other two members. The Tribunal had thereafter in February 1972 given its decision on certain preliminary issues of law. Madhya Pradesh and Rajasthan, however, filed appeals in the Supreme Court against this decision and obtained a stay order; the Supreme Court had, however. permitted the Tribunal to proceed with the inspection and discovery of documents. Later in July, 1972, the Chief Ministers of the four States held discussions with the Union Minister of Irrigation and Power, when it was agreed that the seltlement of the dispute be carried out by mutual agreement with the assistance of the then

[Shri Surjit Singh, Barnala]

Prime Minister. They agreed that 28 million acre feet of water is available in the Narmada for three-fourths of the year. Of this, the requirements of Maharashtra and Rajasthan for use in their territories were agreed to be 0.25 and 0.5 million acre feet respectively. The then Prime Minister was requested to allocate the balance quantity of waters between Madhya Pradesh and Gujarat and fix a suitable height for the Navagam Dam. It was further agreed that the Chief Ministers of the four States would finalise the arrangement for power generation and its apportionment.

Since these issues could not be decided according to that agreement, the Chief Ministers of Madhya Pradesh, Maharashtra and Rajasthan and the . Adviser to the Governor of Gujarat met again in July 1974 and agreed that the 'Tribunal should decide the height of the Navagam Dam as well as the level of the Canal and the other issues such as sharing of power benefits etc. They :also agreed that Rajasthan and Madhya Pradesh should withdraw the proceedings before the Supreme Court. Tribunal thereupon resumed its work and has since investigated the matters referred to it. The more important features of the Award of the Narmada Water Disputes Tribunal are as follows:---

- (1) The annual utilisable quantum of Narmada waters which can be depended upon in 75 years out of 100 is assessed to be 28 million acre feet (MAF).
- (2) Out of the utilisable quantum of 28 MAF of 75 per cent dependability, Madhya Pradesh is allotted 18.25 MAF, Gujarat 9 MAF, Rajasthan 0.5 MAF and Maharashtra 0.25 MAF. The party States would get the same proportionate share in years of excess or scarcity.
- (3) The Full Supply Level of Navagram canal offtaking from Sardar Sarovar is fixed at 360° at its head. With the prescribed slopes,

the canal would reach Rajasthan border at a level of about 131'.

- (4) The full reservoir level at Sardar Sarovar Dam in Cujarat at Navagam is fixed at 455' and the maximum water level at 460'.
- (5) Madhya Pradesh and Maharashtra are allotted 57 per cent and 27 per cent respectively of the electric power produced at Sardar Sarovar. The balance of 16 per cent is allotted to Gujarat. Madhya Pradesh and Maharashtra are also directed to share the proportionate cost of the power portion of Sardar Sarvovar complex.
- (6) Special directions are given to Madhya Pradesh for releases in a regulated manner of due share of water for Gujarat and Rajasthan. For these regulated releases, Sardar Sarovar Project is required to credit to Narmadasagar Project 17.63 per cent of the actual cost of Narmadasagar Dam Unit I. Detailed guidelines for framing rules of regulation and water accounting are set down to ensure that party States get their due share.
- (7) Detailed directions are given for acquisition of land by Madhya Pradesh and Maharashtra for Sardar Sarovar and for rehabilitation of oustees by Gujarat, Madhya Pradesh and Maharashtra.
- (8) A two-tier machinery is directed to be set up to ensure the implementation of the decisions of the Tribunal. The machinery comprises:
 - (a) The Narmada Control Authority consisting of three full-time Engineer Members appointed by the Centre and four part-time Engineer Members appointed one each by the party States.
 - (b) A high powered Review Committee consisting of the Chief-Ministers of Madhya Pradesh, Gujarat. Maharashtra and Rajasthan with the Union Minister of Irrigation as Chairman The Review

Committee will review any decision of the Narmada Control Authority referred to it and its decision shall be final and binding.

(9) The Award is subject to review at any time after a period of 45 years from the date of the Award.

The Report of the Tribunal is being forwarded by the Government of India to the concerned State Governments.

The Inter-State Water Disputes Act provides that if the Central Government or any State Government is of the opinion that anything contained in the Tribunal's decision requires explanation, or that guidance is needed upon any point not originally referred to the Tribunal, the matter may again be referred to the Tribunal within a period of three months from the decision, for further consideration. The Tribunal may forward a further report giving such explanation or guidance as it deems fit and in such a case, the decision of the Tribunal shall be deemed to be modified accordingly.

The Act further provides that the Central Government shall publish the decision of the Tribunal in the official gazette and the decision snall be final and binding on the parties to the dispute and shall be given effect to by them

Now that the Tribunal has given its report and decision, the way is clear for the speedy implementation of the various projects on this river which would provide irrigation in an area of million hectares which is about 5 nearly 10 per cent of the area at present under irrigation, in the country. The Narmada is the largest west flowing river and is the fifth largest river in the country. It is estimated that the irrigated area will produce on full nearly 5 to 6 million development tonnes additional foodgrains besides increase in production of cotton, sugarcane, vegetables, fruits etc. and provide gainful employment opportunities due to intensive farming system. value of the gross additional production on full development of irrigation in the Narmada command area is estimated to be of the order of Rs. 900 crores per annum at the current price level. In addition, there will be generation of hydro-electric power of about 450 MW at 100 per cent load factor in the final stages and a lot more during the interim period. That would bring a great deal of prosperity to the people of the region and the country as a whole.

MR. CHAIRMAN: Shri Manubhai Patel

SHRI MANUBHAI PATEL: Sir, the hon. Minister has just now announced the award. We from Gujarat consider Narmada as a national river. We never considered that river to be the river of one State. We look at it from this viewpoint that the natural resources should benefit the whole country, not only one State of Gujarat. Sir, it was from this viewpoint that Gujarat had agreed with Madhya Pradesh on a compromise formula. Dr. Khosla. an expert of international authority, whose authority is recognised by the UNO also, on technical grounds had suggested a height of 500 feet. If a height of 530 or 540 feet could have been accepted by the tribunal, then the benefits would have reached not only Madhya Pradesh, Maharashtra and Gujarat, but they would have reached the barren and dry lands of Rajasthan, Barmer district and Jalaur district and the ever dry desert area of Kutch. Again the Khosla Commission had suggested that this is not merely a river project concerned with irrigation. navigation or power, but it is also a defence project in the sense that the waters will reach up to the horder of Pakistan, where a huge number of farmers could be settled v.ho could form a defence line. From this rational point of view, this height of 500 feet was suggested by the Khosla Commission. Ultimately. Sir, height which is given is 455 feet much below the expectations of the people of Gujarat. The benefits to be derived from this natural resources will be much less. The distribution of water,

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[Shri Manubhai Patel] the distribution of power, etc., given by the tribunal is much unsatisfactory for the people of Gujarat Sir. the irrigable area all over the country is 24 per cent, while in Gujarat it is only 12 per cent. And in spite of it, out of a total of 28 million acre-fee of water, 18 million acre-feet will go to Madhya Pradesh and only nine million acrefeet will go to Gujarat. Maharashtra will get 0.5 million acre-feet. Out of a total length of 800 miles, only one bank of Narmada touches Maharashtra length of only 20 miles. But for a Maharashtra also will get water from Narmada. But more water should

Statement re.

SOME HON. MEMBERS: No, no.

which has expedited this process..

have gone to Kutch because that is the

really needy area. Anyhow, Sir, this

was a dispute continuing for so many

years, for 15 years, we were not able

to derive any benefit out of this. Ulti-

mately, it is the Janata Government

SHRI MANUBHAI PATEL: When you say "No"..... (Interruptions) You will have your say. Sir, I may remind my friends that the former Prime Minister instead of taking it to a tribunal took it to an arbitrator and the arbitrator was she herself. And because it was left to her arbitration, this was delayed unnecessarily. Ultimately when it was given to a tribunal, it was expedited. When I say about delay, it is in that sense, not in any other sense. It has been expedited by this Government and the Government deserves all congratulations for that. For the people of Gujarat, it will be very difficult to digest this decision. But we never believe in any parochial or narrow-minded approach. We believe in looking at issues from the national viewpoint, from the point of view of national interests. I would request that the people of Gujarat should accept this award because it is binding. There is no other go, there is no other alternative, because under the River Disputes Act, the award is binding on all the parties concerned. So, even though it is late, even though

it is not satisfactory to the people of Gujarat, even though it will not do full justice to the people of Gujarat, we on this side of the House request the people of Gujarat and the whole ccuntry to accept this award in national interest. A very good road is paved by the eastern States of Bengal, Bihar and Orissa who have come to a unanimous agreement regarding distribution of river waters. In the also they have come to some agreement on the distribution of river waters. This is a new chapter, to my mind, and a golden chapter for us to go towards national integration. Let all rivers, big rivers, inter-State rivers, be considered as national rivers and their benefits should go to the whole country. Though it is late, with speedy implementation of this award by the Central Government and the State Governments, it will turn this part of western India into a good granary which ensures foodgrains supply to the needy people of Gujarat and the neighbouring States. With these words and with these reservations I welcome this award.

SHRI YOGENDRA MAKWANA (Guiarat): I entirely agree that the national rivers, the resources of the national rivers, should be developed in the best interests of the nation. Accordng to the Union Ministry of Agriculture and Irrigation the surface water resources of India acc about 1356 million acre feet. Out of this hardly 450 million acre feet, that is one-third of the total, could be put to use for irrigation purposes.

Mr. Deputy Chairman in the Chair

Mr. Manubhai Shah has given entire credit to the Janata Party for this award....

SHRI PILOO MODY (Gujarat): Correction. Mr. Manubhai Shah is not a Member of this House.

SHRI YOGENDRA MAKWANA: II we look into the history of the Narmada Award, it was in 1963 that there

was an agreement at Bhopal between the States, Madhya Pradesh and Gujarat. According to that agreement the height of this dam was to be 425....

SHRI PILOO MODY: You are damning your Government.

SHRI YOGENDRA MAKWANA: me. According to that Please hear agreement the height of the dam was to be 425 feet and the water to be distributed was 11.24 million acre feet Gujarat and 60,000 for domestic use. In all, 1202 million acre feet of water was to be given to Gujarat. But unfortunately that agreement was not yet ratified by the Government of Madhya Pradesh. Therefore, in 1964 the Government recommended construction of a dam of more than 425 feet. It was also not agreed to by the Madhya Pradesh Government. So in 1964 the Khosla Committee was appointed, with Dr. Khosla as of the committee. The report given in September 1965. And recommendation? what was the There recommendation was million acre feet of water for Gujarat million acre feet and 15.6Pradesh and Madhya water for height of the dam feet, that is, for irrigation, and 500 FRL for generation of power. would have generated 1535 MW and the distribution of electricity was to to Gujarat. That was the proportion of electricity to be divided among these This was also not agreed to by Madhya Pradesh. In July-August 1966 the Chairman of the Central Water and Power Commission, Chopra, recommended the dam's height to be 465 feet. This was also not accepted by Madhya Pradesh. So, in order to pursue the recommendation of the Chief Ministers of Madhya Predesh and Gujarat who met in December 1967.....

(Interruptions)

श्री सुन्दर पिंद्र भंडारी (उत्तर प्रदेश) : नहीं कर सके इसकी कहानी क्यों कह रहे हैं। SHRI YOGENDRA MAKWANA: I have to give all this history because he says it is the Janata Government which has done all this, otherwise, I am not interested in giving all this history...

SHRI PILOO MODY: You are damning your Government.

SHRI YOGENDRA MAKWANA: Picase keep quiet. I know you are a buffoon.

In order to pursue this recommendation, the Chief Ministers of Madhya Pradesh and Gujarat met in December 1967 and they also unanimously agreed on it. But this was also not accepted by Madhya Pradesh. on 6th October 1969 the tribunal was appointed. This tribunal was also appointed during the time of the Congress Government. It was the Congress Government which has played a vital role. It was the Congress Government which wanted to settle this issue and settle it in the best interest of the nation. It was not by the Janata Government. It was the Congress Government which wanted to settle the dispute in the best interest of the country. The Chairman of the tribunal was a Supreme Court Judge. There were two High Court Judges also on the tribunal. There were four technical officers to help them. This tribunal has now given an award and now the dam height will be 455 FRL. This is much below the expectations of the people Gujarat. I do not think the people of Gujarat will be happy with award. The distribution of water is also not properly done. The generation of electricity will be only about 1800 MW. I was not able to hear what he said about the distribution of electricity generated from this dam. On an examination of the entire award, it looks that the people of Gujarat will not be happy with this award. What Mr. Manubhai Patel has said is not correct. It was not done by [Shri Yogendra Mokwana]
the Janata Government. I want to
lodge my protest against this award
on behalf of the people of Gujarat.

SHRI SURJIT SINGH BARNALA: I would only submit that the matter should not be discussed at this stage. There is a period of three months during which objections can be raised. Then the final decision will come and it will be notified. Then, of course, discussion can take place. Now is not the time when the whole thing can be discussed. I have read the main parts of the award. Objections will be heard after three months and thereafter the tribunal will have to make a submission and then it will be notified and become final.

SHRI SAWAISINGH SISODIA (Madhya Pradesh): Mr. Deputy Chairman

SHRI SUNDER SINGH BHANDARI: W_{h_V} carry on this discussion after this clarification by the hon. Minister?

MR. DEPUTY CHAIRMAN: Please be brief.

श्री सवाई सिंह सिसोदिया : मान्यवर, यह नर्मदा जल विभाग न सिर्फ पूरे राष्ट्र के लिये वित्क खास तौर से गजरात, मध्य प्रदेश, राजस्थान और महाराष्ट्र के लिये भी चिन्ता श्रीर उत्सुकता का विषय रहा है श्रीर हमारे पूर्व के केन्द्र के श्रीर राज्यों के जासन ने इस मसले को हल करने के लिये दिब्यनल के सुपुर्द किथा, किन्तु, मान्यवर, मैं यह निवेदन करना चाहता हूं कि मध्य प्रदेश की जनता काफी चिन्तित थी जब कि वर्तमान में जो जनता पार्टी का शासन है उन्होंने अपने श्रपने दिल्ली के श्राकाश्रों को खुश करने के लिये मध्य प्रदेश के हितों की परवाह न करने हुए इस प्रकार की कार्यवाही की जिससे कि ग्राज मध्य प्रदेश के लोगों का जबरदस्त नुकसान किया है। यह जो 460 फीट की हाइट पर डम बनाया जा रहा है, मैं उसका परिणाम सदन के सामने रखना चाहता हं । उसका नतीजा

यह होगा कि 90 हजार एकड उपजाऊ जमीन जिसमें कि छोटे किसान अपनी आजीविका कमाते है उनकी पूरी जमीन इतना ऊंचा वाध होने की वजह से डुव जायगी पचाम हजार लोग बेघरबार हो जायेंगे और तीन तहसील, श्रनिराजपुरा, बङ्वानी श्रार राजपुर तहसील श्राधे से ज्यादा तहसीले डूब जायेगी जिसका नतीजा यह होगा कि एक तरफ हम यह कल्पना करते है कि ग्रनुचित तरीके से दूसरे हिस्से को लाभ पहचाया जाए और वह हिस्सा जो कि स्रावाद है, मकान बने हुए है जहां खेती है और इनको आजीविका का दूसरा कोई साधन नहीं है, इस प्रकार के ऊचे बाध 🔫 के नतीजे से उन लागी का कफ़ी नुकमान होगा । इससे मध्य प्रदेश की जनता को जबरदस्त नुकसान होगा । ग्रांश इसकी प्रतिक्रिया के रूप में वहा कलोगों में जबन्दस्त वेचैनी है। अन्तिम निर्णय लेने से पहले इन मभी वातो को ध्यान मे रखना होगा। मध्य प्रदेश को जनता की चिन्ता ग्रीर विरोध इस सदत के सामने मैं रखना चाहता हूं।

श्री मनुभाई पटेल : वह निर्णय तो श्रन्तिम है। भिर्फ क्लेरीफिकेणन का सवाल है।

SHRI GHANSHYAMBHAI OZA Sir, however (Gujarat): the feeling of anguish of the people of Gujarat might be for the award, having chosen to go before the Tribunal and having gone before it to place its case on merits. I am not here to make any adverse criticism or comment on the award that has been just now mentioned by the honourable Minister. As he has rightly pointed out, this matter was referred to the ther. Prime Minister for arbitration and I was one of the signatories to that agreement. It was known then that this was a matter which was of the national importance and was not in the interest of any particular State. The waters of the Narmada, millions of cubic feet were going into the sea during the last so many centuries and even after independence we could not harness them It was a great pity that

we could not harness the waters of the Narmada which would have irrilands to produce crops and crores worth thousand οf power. Theregenerated much that the national fore thinking leader would be able to decide this national issue, keeping in view the national interest, we wanted this matter to be referred to the then Prime Minister....

SHRI PILOO MODY: Who was it?

SHRI GHANSHYAMBHAI OZA: It was referred to in July 1972 withdrawn in 1974. This matter was referred back again to the Tribunal. We hoped that after the what known as the Navagam dam came up, which was the last dam, which was the terminal dam, we would be able to hold the waters and unless we were able to hold the waters, these waters would be going into the sea not looking at this question from any parochial angle, from any State angle. Forget Gujarat, forget Madhya Pradesh, forget Maharashtra and forget everything. Do we want more production of food or not? Do we want more cash crops or not? Do we want more generation of power or not? Do we want to utilise these waters or not? These are the important questions and you take a decision in the national interest. I do not want to make things worse and I do not want to injure the feelings of any party. We have got a lot of land and we could give land to the M.P. displaced people. In fact, I had agreed to give them land and settle them in Gujarat if they were prepared to come. I had also said that I was prepared to give them as much compensation as was legitimate to them. My only request on this would be this: As I have already said, after having agreed make a submission before the Tribunal, it is only fair that we accept it and we must accept it. My only request to the Minister and all parties concerned would be this: Allow us to lay the foundation for a bigger height and in future, if there is settlement between M.P. and Gujarat, this can be reviewed again. If the foundation is kept for 530" height, it would be better and we would be able to see that the waters are not going into the sea because it is in our national interest to see that the waters do not go into the see and are not wasted. If this is done, I hope you would be able to harness the waters in the interest of the nation and the only point that I would like to make now is that, with all feeling of anguish, I accept whatever has been awarded by the Tribunal.

श्रीमती कुमुदबेंत मणिशंकर (गजरात) : उपमभापति जी, गुजरात की जनता वर्षों से इन्तजार कर रही थी नर्मदा श्रवार्ड के बारे मे । श्री मन्भाई जब बोलने के लिये खड़े हुए, तो मै सोच रही थी कुछ गजरात की जनता की बात करेगे। श्रब स्रवार्ड की बात कर रहे है, तो यह ठीक है ट्राइच्यूनल को काग्रेस गवर्नमेट ने यह काम सौपा था। इस मामले मे मैं जानना नही चाहती हं। उपमभापति जी, गुजरात की जनता जिस श्रवार्ड का इन्तजार कर रही थी श्रौर ग्राज मन्त्री महोदय ने मदन के मामने जो अपना वयान दिया उससे, मै समझती हं गुजरात की जनता को भारी निराणा होगी। स्राप को पताहोगाकि भरुच से लेकर कच्छ का प्रदेश जो है, वहा हर साल कम वारिश की वजह से, कम पानी की वजह से नुकसान हो रहा है। तीन-चार साल से ग्रब वहा पर सुखा पड रहा है । स्रब इस स्रवार्ड में पानी का जो डिस्ट्रीब्यूणन बताया है मन्त्री महोदय ने उस बारे में भी ग्जरात के साथ अन्याय हुआ है। मैं घनण्याम स्रोझा जी के सुझाव से सहमत हूं कि हम उसकी फाउण्डेशन इस तरह की डालने दें कि फ्यूचर में जब कभी राज्यों के साथ प्राव्लम ग्राएं तो न्याय हो यह गुजरात की जनता के लिए मैं कहती हूं। हम तो यहां तक कहते है कि राजस्थान तक को हम पानी पहुंचा सकें। इसलिए अवार्ड को हम [श्रीमती कुमुद्देन मणिशंकर जोशी]
स्वीकार कर लेंगे अवार्ड को चैलेंज करने का
प्रवन नहीं है, पर साहब का जो सुझाव है उसको
सरकार मान ले और अभी जो डेसीजन
घनण्याम भाई कत्सीडर करेगे तो जो बेस
है, पुराना, उसको ख्याल में रख कर देंगे
तो मैं समझती हूं गुजरात के हित की सुरक्षा
होगी। चाहे यह सरकार कांग्रेम की हो, चाहे
जनता पार्टी की हो, मैं उस बहस में नहीं पड़ना
जाहती। और इसलिये मैं विनती करती हूं
आपके साध्यम से कि सरकार तीन महीने में
फाइनल डिसीजन दे और हमारे इस सुझाव
को स्वीकार कर ले और गुजरात की जनता
की आवांक्षा को पूरा करे। इतनी ही कह कर मैं
समाप्त करती हैं। धन्यवाद।

PROF. RAMLAL PARIKH (Gujarat): I want to take only half a minute. This award....

MR. DEPUTY CHAIRMAN: No. Dr. Bhai Mahavir, please.

PROF. RAMLAL PARIKH: It is a national issue, n_0t a partisan issue.

डा० भाई महावीर (मध्य प्रदेश) : उपसभापति जी, मै इस प्रश्न पर कुछ विशेष कहने की इच्छा नहीं रखता था क्योकि जैमा कुछ माननीय सदस्यों ने इधर से कहा कि जब यह एवार्ड ग्राया है तो भले ही इसमें कुछ लोगों को उनकी अपेक्षाओं के अनुसार लाभ न मिल पाये परन्त देश के एक महत्वपूर्ण साधन का जिसका स्रव तक उपयोग नहीं हो रहा है स्रौर अब जिस के कुछ उपयोग की एक भिमका बनी हे,इस कारण से इसका स्वागत होना चाहिए । परन्तू उधर हमारे माननीय मित्र श्री सिसी-दिया जी ने एक दो वातें कह दी जिनके कारण से आवश्यक प्रतीत होता है कि मै सदन का ध्यान इम ग्रोर ग्राकृष्ट करूं कि ग्राज जब यह एवार्ड स्राया है तो महत्व इस बात का नहीं है कि किस प्रदेश को थोडा ज्यादा लाभ हुम्राया जिस प्रदेश को थोड़ा कम लाभ हुम्रा।

इसलिये यह भी कहने की स्रावश्यकता नहीं स्रौर यह कहना शोभा भी नहीं देता कि किस प्रदेश की सरकार ने इसमें कमज़ोरी दिखाई स्रौर किस प्रदेश की सरकार ने कमजोरी नहीं दिखाई। माननीय सदस्य ने कहा कि मध्य प्रदेश की सरकार ने वहां के लोगों के हितों का बलिदान कर दिया झौर दिल्ली के स्रपन स्राकास्रों को खुश करने के लिये ऐसा किया। मेरा निवेदन है कि स्राकास्रों के दिन चले गये। स्रब न यहां कोई स्राका है स्रौर न किसी स्राका को खुश करने की यहां कोशिश हो रही है। मुझे केवल इतना ही कहना है...

श्री कल्प नाथ राय (उत्तर प्रदेश) ः श्रव यहां काका लोगों का राज है।

डा० भाई महाबीर : मुझे केवल इतना ही कहना है कि ग्रब ग्रगर इस बात के लिखे किसी को दुख होना चाहिए या शर्म ग्रानी चाहिए तो ग्राप के दल को ग्रानी चाहिए जिस ने इतने वर्ष तक देश की महत्वपूर्ण सम्पदा को बर्बाट होने दिया ग्रौर छोटे छोटे क्षेत्रीय स्वार्थों के कारण उसका उपयोग नही किया (Interruptions) ग्राज जब यह न्यायिक फैसला हुग्रा है तो उसका सारे देश की ग्रोर से स्वागत होना चाहिए।

श्री सीताराम केसरी (बिहार): जो कुछ ग्राप कह रहे हैं उसमे श्री घनस्थाम भ.ई ग्रौर मोरारजी भाई भी शामिल थे।

डा० भाई महाबीर : श्रव ये व्यक्तियों पर श्रा गये कि कौन कहां था, कौन कहां नहीं था। जब सरकारी नीतियों की बात होती है, निर्णयों की बात होती है तो उस में ब्यक्तियों की बात नहीं श्राती। जब श्राप पिछली बातों का यश लेते हैं तो पिछले समय में जो कमजोरियां रही उनका श्रपयश भी श्राप

es

- को मिलेगा। इसलिये मेरा श्राज निवेदन यह है सदन के सभी पक्षों से श्रौर खास कर उस पक्ष से कि वे एक शोभा के साथ, मिठास के साथ इस फैसले को स्वीकार करें, सारा देश इस बात को स्वीकार करें कि जो सम्पदा जल के रूप में देश को मिली है उसका देश के हित में उपयोग होना शुरू हो रहा है। यह सब के लिये सौभाग्य को बात होगो श्रौर इस बोच में श्रौर दूसरो बाते न श्राये इसो में सदन को शोभा है।

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh); Sir, it had fallen to my lot at one stage to deal with the Narmada dispute. Str, a reference has been made to the fact that the dispute was taken out of the tribunal for the purpose of arbitration by the Prime Minister and that later on it was referred back to the tribunal. There is an implied suggestion in this that it has caused delay. I would like to put the record straight. At one stage the dispute was virtualy settled. The two Chief Ministers at that stage had verbally agreed with me on all the outstanding points. One of them went home and promised to come back after a week. In the course of that week he changed his mind. Therefore, a very serious effort was made at that stage, and I for one was extremely sorry that the dispute which was almost settled through negotiations, could not be finally settled at that time, with the result that it went back to the tribunal. Another four years have passed.

This is a national award, and the waters are to go to some of the most water-starved, the driest, areas of the country, Gujarat and Rajasthan, and I think the whole House should welcome the fact that some finality has come and finally water will be available to those parts, a finality which the people of the concerned have been looking forward to with anguish and anxiety because of the delays that have taken place in the tribunal. I am not blaming the tribunal. I ďo not think that anyagainst Shri George Fernandes
body would have influenced the
tribunal But the fact remains
that the tribunals' proceedings
are always long. The main thing

are always long. The main thing is that the country should welcome that another inter-State water dispute has been settled, in that spirit the people of the States should welcome the award and as quickly as possible the award should be implemented in the spirit in which the people of those

areas are looking forward to its in-

plementation.

REQUEST BY SHRI GEORGE FERNANDES FOR APPOINTMENT OF A PARLIAMENTARY COMMITTEE TO PROBE INTO CHARGES REVELLED AGAINST HIM

उद्योग मंत्री (श्री जार्ज फर्नेन्डीज) : उपसभापित जी. 10 तारीख को जब इस सदन में एक विशेष प्रस्ताव पर जो श्री सल्वे ने पेश किया था, चर्चा हो रही थी तब श्री मौर्य, जो सदन के माननीय सदस्य है, ने एक ठोस ग्रारोप हमारे ऊपर लगाया था । उस दिन की जो श्रोसीडिंग्ज हैं उनके शब्द इस प्रकार लिखें गये हैं, जो उन्होंने यहां पर कहे थे—

भिरा कहना केवल यही है कि स्रापके मैं स्रारोप लगाता हं कि ग्रापने सीमन से 10 की रिश्वत लेकर देश को गिरबी रखने की साजिश है । इन्होने देण का सर्वनास किया ह।'

उपसभापित जी, यह टोस अगरोप है और रिश्वत लेने वाले व्यक्ति और रिश्वत देने वाली कंपनी दोनों का जिक इस सदन में हो चुका है जो माननीय सदस्य की राय है। मेरी आपसे प्रार्थनः है कि इस आरोप की तत्काल जांच होनी चाहिए। यह जांच इस सदन की कोई कमेटी करे या जिस किसी संस्था के माध्यम से आप इसकी जांच कराना चाहें वह जांच आप करायें मगर मेरा यह आग्रह रहेगा कि इस सदन की कमेटी के माध्यम से कराये क्योंकि सदन में ही यह आरोग